

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A No. 524/2017**

This the 14<sup>th</sup> day of February, 2017

**Hon'ble Shri Shekhar Agarwal, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member (J)**

Farha Gulzar  
D/o. Sh. Gulzar Ahmed  
R/o. C-720 Street No. 3,  
Chauhan Banger,  
New Seelampur, Delhi-110 053.  
Aged about 28 years ...  
(Candidate to the Post of Librarian)

Applicant

(By Advocate : Sh. Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi  
Through Chief Secretary,  
5<sup>th</sup> Floor, Delhi Sachivalaya,  
New Delhi.
2. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
Government of NCT of Delhi,  
FC-18, Institutional Area, Karkardooma,  
Delhi-110 092.
3. Directorate of Education,  
Through its Director,  
(GNCT of Delhi)  
Old Secretariat, Delhi-54. ...

Respondents

**ORDER (ORAL)**

**Hon'ble Mr. Shekhar Agarwal, Member (A)**

This OA has been filed seeking the following reliefs:

- “a) to quash and set aside the impugned order dated 14/03/2016 to the extent it relates to the applicant
- b) further consider and appoint the applicant to the post of Librarian (Post Code 02/13)
- c) accord all consequential benefits.

- d) award costs of the proceedings; and
- e) pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicant."

2. Learned counsel for the applicant has submitted that this case is similar to OA No. 1131/2016 decided by this Tribunal along with other connected OAs on 23.12.2016 titled **Ms. Baby Vs. GNCTD & Ors.** The operative part of the order reads as follows:

"20. In the circumstances and for parity of reasons, the impugned orders are set aside, and the OAs are accordingly allowed in terms of the directions issued in OA No. 2638/2011 and batch dated 09.01.2012, and the respondents shall consider the cases of the applicants for appointments as Librarians, if they are otherwise eligible. This exercise shall be completed within 90 days from the date of receipt of a copy of this order. No costs."

3. Learned counsel submitted that the applicant would be satisfied in case directions were issued to the respondents to consider the case of the applicant in the light of the aforesaid judgment and to extend the same benefits to her.

4. Accordingly, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to consider the case of the applicant herein in the light of the aforesaid judgment of this Tribunal and in case she is found to be similarly placed then she may be extended the same benefits as were granted to the applicants of the above mentioned OAs. In any case decision may be taken by the respondents within a period of sixty days from the date of receipt of a certified copy of this order and communicated to the applicant by means of a reasoned and speaking order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

/ns/

**(Shekhar Agarwal)**  
**Member (A)**